

Mr. Roy, seeks sometime to respond to the Review Petition, for which, he is permitted to submit it before **20th July, 2016** and no more time will be given because the Review Petition is to be decided by this very bench. The Execution Petition has not been finally disposed of but some order regarding calculation has been given to the State Commission for which the Execution Petition No. 2 of 2015 in Appeal Nos. 76 of 2013 & 82 of 2013 has already been fixed for hearing on **20th July, 2016**.

Mr. Roy is instructed to file the response to the Execution Petition before 20th July, 2016 and the date which is already fixed for further orders in the Execution Petition on **20th July, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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